



**Central Administrative Tribunal
Lucknow Bench, Lucknow**

**OA No.332/00052/2021
Urgent App. 332/00160/2021 &
Joint App./332/00161/2021**

Today this the 22nd day of March, 2021

Through video conferencing

**Hon'ble Mr. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Suresh Kumar Meena,
Aged about 34 years,
Son of Rup Narayan
Permanent Address Tehsi Ram Singh pura,
Malwas Dausha Rajasthan
Presently posted Senior Goods Guard
Northern Railway,
Lucknow. Present Address LD-142 Grah Marg Lucknow,
Employee No. 50386544860
2. Sanjay Kumar Meena
Aged about 50 years,
Son Raju Lal Meena,
Permanent Address Mabbayh, Kalauli
Rajasthan presently working
Running Guard (Goods)
Northern Railway Lucknow.
Employee No. 503NPS08356.
3. Sharwan Lal Meena aged about 49 years
Son of Chitar Mal Meena Dhand, Jaipur
Rajasthan working Running Guard (Goods)
Northern Railway Lucknow,
Employee No. 503NPS08356
4. Desai Ram aged about 49 years
Son of Munna Ram
Permanent Address Kathan Singhpur,
Banshgaon, District Azam Garh
Presently residing II B28C Munnapur Bagh Colony,
Lucknow.
Employee No. 50389424104



5. Amit Kumar aged about 32 years
 Son of Prem Kumar
 Resident ½ Income Tax Colony,
 Varanasi U.P. working Running Guard (Goods)
 Northern Railway Lucknow,
 Employee No. NPS No. 503 NPS 02211. ... Applicants

(By Advocate : Mr. Ashok Kumar Mishra Balediha)

Versus

Union of India through Secretary,

1. Government of India, Ministry of Railway,
 Railway Board,
 New Delhi.
2. General Manager (P),
 Northern Railway, Baroda House,
 New Delhi.
3. Divisional Railway Manager,
 Northern Railway,
 Hazratganj, Lucknow.
4. Senior Divisional Personal Officer
 Northern Railway,
 Hazratganj, Lucknow. ... Respondents

(By Advocate : Ms. Prayagmati Gupta)

ORDER (ORAL)

Hon'ble Mr. R. N. Singh:

The applicants in the present OA has prayed for the following reliefs :-

“A. That this Hon'ble Tribunal may graciously be pleased to passed the order directing opposite parties to considered and given the promotion with effect from 26.10.2020 contained in Annexure No.1 to this applicant along with considering the promotion order No.-561-E/5-3/Sr Guard Goods dated 12.08.2017 in Annexure No.-2 with other benefits which is provided others persons in the department in the same cadre.



B. That any other relief, which this Hon'ble Tribunal may deem just and proper under the facts and circumstances of the case may be granted in favour of the petitioner."

2. Learned counsel for the applicants submits that for redressal of their grievances, the applicants have already preferred representations dated 19.10.2020 (Annexures 5 to 9) and the same are lying pending consideration with the respondents.
3. Issue notice. Ms. Pragyamati Gupta, learned counsel for the respondents, who appears on advance service, accepts notice.
4. At this stage, learned counsel for applicants submits that the applicants would be satisfied if the present OA is disposed of at this very stage with direction to the respondents to consider the aforesaid pending representations in a time bound manner. To such request of the learned counsel for the applicants, there is no objection from the learned counsel for respondents.
5. In view of the aforesaid, without going into the merit of the OA, the present OA is disposed of with a direction to the respondents to consider the applicants' aforesaid pending representations dated 19.10.2020 (Annexures 5 to 9) and to dispose of the same by passing a reasoned and speaking order



as expeditiously as possible and in any case within 10 weeks of receipt of a copy of this Order.

6. The OA is disposed of in the aforesaid terms. No order as to costs.

Pending MAs if any, also stand disposed of accordingly.

(Aradhana Johri)
Member (A)

(R. N. Singh)
Member (J)

Dkm/Ravi/Mbt/Anjali